
(2022) 06 OHC CK 0124
In the Orissa High Court
Case No : Writ Petition (C) No.8162 Of 2017

Bajaj Allianz Insurance Company Ltd	APPELLANT
Vs	
Ganesh Behera And Others	RESPONDENT

Date of Decision : 30-06-2022

Acts Referred:

Citation : (2022) 06 OHC CK 0124

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : MBK Rao, R.R. Satpathy

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Rao, learned advocate appears on behalf of petitioner (insurance company). He submits, challenge is against award dated 9th May, 2016 passed by the Permanent Lok Adalat (PLA). Though his client has good challenge on ground of jurisdiction of the PLA but his instructions are to pray for enlargement of time directed by the award in allowing inspection to opposite party no.1, regarding basis of repudiation of the death claim.
2. Mr. Satpathy, learned advocate appears on behalf of opposite party no.1. He submits, by reason of non compliance with direction in the award for allowing inspection, the default direction came into operation regarding payment of the death claim. However, on observation made by Court he submits, appropriate order be made.
3. Petitioner has three weeks from date to give full disclosure on basis of the repudiation. Opposite party no.1 on discovery will be at liberty to pursue remedy, if available in law, either before the Permanent Lok Adalat or any other forum.
4. It is made clear in event inspection is not allowed within time directed above, this writ petition will be deemed to have been dismissed.

5. The writ petition is disposed of.

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